

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV**

41. I.A. 1979/2023
IN
C.P. (IB)/1242(MB)2021

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **17.05.2023**

Name of the Parties: STCI Finance Limited (Creditor) through the
Resolution Professional Kanak Jani
VS
Mr. Malikarjun Basantrao Patil

SECTION 95(1) & 60 (2) OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Ms. Mitali Bhat, Ld. Counsel for the Applicant present.
2. This is an Application filed for withdrawal of C.P. (IB)/1242(MB)2021.
3. It is reported that the main company petition is already dismissed as withdrawn vide order dated 15.05.2023.
4. Accordingly, I.A. 1979/2023 becomes infructuous.

Sd/-
PRABHAT KUMAR
Member (Technical)
/NP/

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)